

**Industrial pollution**

1214. SHRI MOHD. MAHFOOZ ALI KHAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number of factories in and around Delhi which have taken statutory pollution control measures;

(b) number of factories established since 1974 without clearance from environmental angle; and

(c) the action taken/proposed against the defaulting factories ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) 719 factories have been issued consent by the Central Pollution Control Board for compliance of pollution control measures;

(b) A large number of small scale factories have been established, many of which did not obtain environmental clearance. Exact number of such factories is not available.

(c) Legal action has been taken against 151 defaulting units in Delhi.

**Foreign equity participation**

1215. DR. KRUPASINDHU BHOI : Will the Minister of FINANCE be pleased to state :

(a) whether Government have decided to allow foreign equity participation in companies which employ high technologies.

(b) if so, the objective thereof; and

(c) how far it will help in supplementing domestic resources and promote trade in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF

STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMA DUTT) : (a) Foreign equity participation in high technology projects is already permitted under the existing policy.

(b) Such acceptance of foreign equity is aimed at facilitating the inflow of sophisticated technology into the country along with the equity participation.

(c) Such investment would be an addition to the domestic resources. Trade may be permitted if the unit generates exports but this is not a necessary precondition in all cases.

[Translation]

**Extinction of Indian Bustard**

1216. SHRI VIRDHI CHANDER JAIN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the areas in the country where Bustard, a rare bird in the world, is found;

(b) the measures taken to protect it; and

(c) whether Union Government have banned its hunting and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) The great Indian Bustard occurs in the States of Rajasthan, Maharashtra, Karnataka, Madhya Pradesh, Gujarat and Andhra Pradesh.

(b) The following measures have been taken for the protection of the great Indian Bustard :

(1) Approximately 17,760 sq. km of the habitat of the great Indian Bustard has been brought under national parks/wildlife sanctuaries of the country, for better protection and conservation of this species and its habitat.

(2) Government of India has made suggestions to concerned State Governments to set up new sanctuaries in areas where Bustard survives and which have a potential for increase in the number of Bustards.

(3) Under the Endangered species Projects, the Bombay Natural History Society (BNHS) has taken up a study of the ecology of the bird which study has been sponsored by the Department of Environment, Forests and Wildlife, Government of India.

(4) The Great Indian Bustard is listed in Schedule I of the Wild Life (Protection) Act, 1972 and thereby, highest legal protection is afforded to this species against hunting, killing, trapping and trade.

(5) This species has also been listed in the Appendix I of the Convention on International Trade in Endangered Species of Wild Fauna and Flora (CITES) and thereby, international trade in this species or its parts or derivatives, is not permitted.

(6) Financial assistance to national parks and wildlife sanctuaries including those in which the bird occurs, is being enhanced.

(c) The hunting of the great Indian Bustard is totally prohibited under the Wild Life (Protection) Act, 1972.

[English]

Special assistance to Orissa for developing backward areas

1217. SHRI ANANTA PRASAD SETHI : Will the Minister of PLANNING be pleased to state :

(a) whether the Planning Commission has received any request for special assistance for developing backward areas in Orissa; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM) : (a) No, Sir.

(b) Does not arise.

India's share in IDA-Eight

1218. DR. B. L. SHAILESH : Will the Minister of FINANCE be pleased to state :

(a) whether India asked for an increase in dollar share of the International Development Assistance from the United States during the Indo-US Sub-Commission on Economics and Commerce meeting held in Delhi during the last month;

(b) if so, the outcome thereof and whether India expects to get her share of at least 22 per cent of the concessional funds in IDA-Eight; and

(c) the likelihood of India getting greater access to the American markets ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE. (SHRI BRAHMA DUTT) :

(a) During the meeting of the Indo-US Economic and Commercial Sub-Commission held in New Delhi on the 11 & 12th February, 1987, the Indian side sought the support of the US Government for India's efforts to seek a larger allocation of IDA-VIII.

(b) The level of IDA-VIII assistance to be made available to India has not yet been finalised.

(c) In the products of major export interest to India, textiles and clothing and certain iron and steel products are affected by restrictions in the United States. In respect of textiles and clothing a new Bilateral Textile Agreement has come into effect for the period 1987-91 giving better access to Indian exports. In certain iron